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ITEM NO.42

COURT NO.14

SECTION IVB

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).321/2009

GARIB SINGH

Petitioner(s)

VERSUS

VIKAS PARTAP SINGH & ORS.
(office report on default)

Respondent(s)

Date: 30/09/2010 This Petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE MUKUNDAKAM SHARMA
(IN CHAMBERS)

For Petitioner(s)

Mr. Mushtaq Ahmad, Adv. (NP)

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

Show cause notice could not be issued by the registry to the respondent nos 1 to 4 for want of details.

Counsel appearing for the petitioner has not taken any steps despite being directed to do so. On the last occasion also, when the matter was called out, it was so recorded. There was no representation even on the last date. No one appears for the petitioner even today. The Special Leave Petition is dismissed for non-prosecution.

(KUSUM SYAL)
SR.P.A.

(RENU DIWAN)
COURT MASTER